

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 72 OF 2019

Dated : 7th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Power Company of Karnataka Ltd

.... Appellant(s)

Vs.

Udupi Power Corporation Limited & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. D.L. Chidananda

Counsel for the Respondent (s) : Mr. Apoorva Misra
Mr. Shreshtha Sharma for R-1

ORDER

The learned counse, Mr. D.L. Chidananda, appearing for the Appellant submitted that, the matter may kindly be relisted on 20.03.2019.

Submission of the counsel for the Appellant, as stated above, is placed on record.

At the request of the counsel for the Appellant relist the matter on **20.03.2019**.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member